

**COURT-I**

**Before the Appellate Tribunal for Electricity  
(Appellate Jurisdiction)**

**APPEAL NO. 298 OF 2014**

**Dated: 8<sup>th</sup> February, 2016**

**Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson  
Hon'ble Mr. I.J. Kapoor, Technical Member**

**In the matter of :**

**Punjab State Power Corporation Ltd.**

**.... Appellant(s)**

**Versus**

**M/s. GNA Udyog Ltd. & Anr.**

**.... Respondent(s)**

**Counsel for the Appellant (s) :**

**Mr. Anand K. Ganesan  
Ms. Swapna Seshadri**

**Counsel for the Respondent (s) :**

**Mr. Tajender K. Joshi for R.1**

**Mr. Sakesh Kumar for R-2**

**ORDER**

We have heard learned counsel for the appellant. Parties may file their written submissions on or before 01.03.2016 after serving copy on the other side.

List the matter for further hearing on **23.03.2016.**

**(I.J. Kapoor)  
Technical Member  
ts/mk**

**(Justice Ranjana P. Desai)  
Chairperson**